

Annexure-7
M/S PUNJ SECURITY & HOUSE KEEPING SERVICES PRIVATE LIMITED (CIN:U93000CH2009PTC031723)
Date of Commencement of CIRP:-25 August 2022
List of Creditors as on 30. 09. 2026
List of Operational Creditors (Government dues)

Sl No.	Details of Claimant		Details of claim		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in COC					
1	Department of Labour	Employees Providents Fund Organisation (EPF)	6-Sep-22	100,066,551	NIL	Demand under Sec. 7a, 7Q, 14B of EPF Act	no	-	-	-		100,066,551	Points for Rejection of EPFO Claim 1. Unsubstantiated quantum: Claim of ₹11,17,88,370/- (FY 2009–2026, with interest/penalty) lacks supporting computation, wage records, or audited statements. 2. Limited assessment: Only assessment order dated 02.03.2021 for ₹2,61,18,206/- is on record; however, while passing order, excess deposit made by CD was not adjusted, causing inflating the claim. Demand disputed by CD as director’s & retired staff’s salary included in it; 3. Crystallisation ignored: Appellate Authority crystallised dues up to Feb 2015 vide order 20.02.2017); demands beyond this lack adjudication. 4. No crystallisation/documentation: Claim covers FY 2009–2026 (i.e. the period of incorporation of CD till date) without crystallised demands and supporting documents. Result: Claim is unsubstantiated, disputed, inflated, and not crystallised; accordingly rejected.
2	Department of Labour	Employees State Insurance Corporation (ESI)	7-Sep-22	3,017,702	186330	Unpaid dues, Int, Penalty	no	42.51	-	-	-	2,831,372	1. The liability was not crystallised prior to the commencement of CIRP, as no adjudicated order passed prior to CIRP commencement date. 2. The D-18 notice is merely a show-cause notice initiating quasi-judicial proceedings and does not, by itself, create an ascertained debt. 3. In the absence of a final order under Section 85B of the EPF & MP Act, 1952 for entire claimed amount, partial claim is admitted.
3	Department of Excise & Taxation	Central Goods & Service Tax (Services Tax & GST)	8-Sep-22	88012039	0							88,012,039	The Joint Commissioner, GST, Chandigarh passed an order u/s 74 of the GST Act dated 04/02/2025, thereby dropped the claim and demand proceedings against the CD. Even otherwise also, the show cause notices were issued and demand was not crystallised prior to commencement of CIRP
4	Department of Excise & Taxation	Excise & Taxation, Chandigarh	6-Sep-22	17515167	0							17,515,167	1. Section 63 misapplied: Orders u/s 63 passed for FY 2019–20 & 2020–21 despite CD being GST-registered up to June 2020 for the said period. 2. Retrospective cancellation: Registration cancelled suo-moto with effect from a past date, not from the cancellation order date. 3. Section 63 inapplicable: Section 63 applies only to post-cancellation activities; here, CD was conducting business while registered. 4. Correct provision: Assessment should have been made u/s 73/74 of GST Act; claim based on incorrect provision is not admissible
			4	208,611,459	186,330						-	208,425,129	